

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA  
UNSTARRED QUESTION NO. 4843**

TO BE ANSWERED ON FRIDAY, MARCH 31, 2017/CHAITRA 10, 1939 (SAKA)

**Insurance Scheme for AYUSH**

4843. SHRI RABINDRA KUMAR JENA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the insurance schemes offered by the Central Government cover AYUSH hospitals and medication and if so, the details thereof.
- (b) whether there is any insurance scheme specifically for AYUSH treatment and if so, the details thereof;
- (c) whether there is any regulation on the premium of such insurances and the kinds of treatments that are covered; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

(a) Health Insurance Regulations, 2016, notified by the Insurance Regulatory and Development Authority of India (IRDAI) and subsequent circular dated 10<sup>th</sup> January, 2017 issued by IRDAI inter-alia provide for insurance coverage to AYUSH treatments. These regulations also defined 'AYUSH Treatment' covering treatments under Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy systems. Under Rashtriya Swasthya Bima Yojana AYUSH treatment is not covered.

(b) There is no specific policy exclusively covering AYUSH treatment. As per IRDAI, fifteen general insurance companies / standalone health insurance companies are offering products covering one or more systems of AYUSH treatment.

(c) & (d) As per IRDAI (Health Insurance) Regulations 2016, the principles of pricing of health insurance products offered by insurers are also applicable to insurance coverage for AYUSH treatment.

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